

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 373 OF 2006

INDIAN YOUNG LAWYERS ASSOCIATION & ORS.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With application for impleadment)

Date: 07/03/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. R.P. Gupta, Adv.
Mr. Sushendra Kumar Chauhan, adv.
Ms. Suman Gupta, Adv.
Ms. Prerna Kumari, Adv.
Mr. P.K. Shastri, Adv.

Dr. Laxmi Shashtri, Adv.
Mr. Rajendra Kumar Shastri, Adv.

For Respondent(s) Mr. K.K. Venugopal, Sr. Adv.
Mr. Krishnan Venugopal, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
for M/S. Lawyer'S Knit & Co, Advs.

For State of Kerala Mr. Rajinder Sachar, Sr. adv.
Mr. R. Sathish, Adv.

For impleading party Mr. C.A. Sundaram, Sr. Adv.
Mr. K.V. Mohan, Adv.
Mr. K.V. Balakrishnan, adv.
Mr. Harish V. Shankar, Adv.
Ms. Rohini, Adv.

UPON hearing counsel the Court made the following
ORDER

Issue rule.

Keeping in view the fact that notice has been issued by a three-Judge Bench

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on the question of some importance raised, let the matter be heard by a three-Judge Bench.

Application for impleadment is allowed.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

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